

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
(IB)-156(PB)/2021

IN THE MATTER OF:

State Bank of India

.... Petitioner

Vs

Mrs. Aarti Singhal

.... Respondent

Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Sanjeev Sen, Sr. Adv., Mr. Uday Khare, Ms. Srideepa Bhattacharyya, Ms. Neha Shivhare, Mr. Rohit Rahar, Ms. Anjali Singh, Mr. Pragyan Mishra, Advs.

For the Respondent : Mr. Arvind Nayar, Sr. Adv., Mr. Sandeep Bajaj, Mr. Soayib Qureshi, Ms. Aparna Singh, Advs.
Mr. P. Nagesh, Sr. Adv. (Appearance not marked)

ORDER

Ld. Sr. Counsel Mr. Sanjeev Sen appeared on behalf of the Applicant and is directed to submit the brief note of arguments on or before the next date of the hearing.

Ld. Sr. Counsel Mr. P. Nagesh & Ld. Sr. Counsel Mr. Arvind Nayar appeared on behalf of the Respondent(s).

Let the hard copies of the pleadings be filed before the next date of hearing.

At request and with consent of the parties, list the matter for a physical hearing **on 24.07.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)